

F. No. 01/82/00002/AM24/DES-III/ 14
Government of India
Ministry of commerce and Industry
Department of commerce
Directorate General of Foreign Trade
(Norms Committee-III)

H-Wing, Room No.414
Udyog Bhawan, New Delhi-110011

Dated: 05/07/2023

CORRIGENDUM

Subject: Corrigendum in respect of Case No. 205 of Minutes of Meeting No.NC/3/MEET/Mar/202223/24 dated 13.04.2023.

In respect of case no. 205 of Minutes of Meeting No.NC/3/MEET/Mar/202223/24 dated 13.04.2023 following norms were fixed for Advance Licence No. 0311017461 dated 25.08.2022 issued to M/s Aarti Drugs Limited.

Case No. 205/NC/3/MEET/Mar/202223/24	Party Name: Aarti Drugs Limited	Meet No. & Date: No. NC/3/MEET/Mar/202223/24 Dt. 13/04/2023	Status:
HQ File No. HQRNORMAPPLY00002772AM23	RA File No. 03AX04002827AM23	Licence No. & Date No. 0311017461 Dt. 25/08/2022	Approved

Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Mar/202223/22 dated 24/03/2023 against advance authorization No. 0311018896 dated 27/10/2022, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

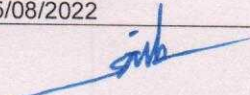
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride USP	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

2. It is now observed that export product inadvertently mentioned as Ciprofloxacin Hydrochloride USP instead of "**Norfloxacin**". Subsequently norms were fixed in NC-III Meeting No. NC/3/MEET/Mar/202223/24 dated 13.04.2023 and Minutes were also uploaded on DGFT website.

3. In view of above, in consultation with Technical expert and approval of Chairman, NC-III, it has been decided to correct the ad-hoc norms with respect to Advance Authorization No. 0311017461 dated 25.08.2022 as under:

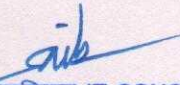
Case No. 205/NC/3/MEET/Mar/202223/24	Party Name: Aarti Drugs Limited	Meet No. & Date: No. NC/3/MEET/Mar/202223/24 Dt. 13/04/2023	Status:
HQ File No. HQRNORMAPPLY00002772AM23	RA File No. 03AX04002827AM23	Licence No. & Date No. 0311017461 Dt. 25/08/2022	Approved



Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No. NC/3/MEET/Sep/202223/9 dated 07/10/2022** against advance authorization **No. 0310839173 dated 28.10.2020**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty	Sl. No.	Import Item	Qty.
Norfloxacin	1 kg	1	2,4 Dichloro-5-Fluoro Acetophenone(DCFA)	0.877 kg
		2	Dimethyl Carbonate	0.789 kg
		3	Dimethyl Formamide	0.385 kg
		4	Mono Ethyl Amine 70	0.439 kg
		5	Piperazine Anhydrous	0.520 kg
		6	Methanol	0.150 kg

RA concerned may take further necessary action as per above decision of NC.


टी० सोंगजालियन / T. SONGZALIAN
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार का कार्यालय
Office of the D.G.F.T.
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011